

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †2105**

**TO BE ANSWERED ON THE 31<sup>ST</sup> JULY, 2018 /SHRAVANA 9, 1940 (SAKA)**

**REMOVAL OF COMMUNALISM**

**†2105. SHRI SADASHIV LOKHANDE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken or proposes to take any steps to remove communalism, casteism, linguistic violence and regionalism in the country; and**

**(b) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): “Public Order” and “Police” are State subjects as per the Seventh Schedule of the Constitution. The responsibility of maintaining law and order and taking action as per the extant provisions of law on offences involving communalism, casteism, linguistic violence and regionalism rest primarily with the State Governments/Union Territory Administrations.**

**There are adequate provisions of law to deal with the cases of discrimination on the basis of race, ethnicity, language or religion. Advisories have been issued by the Ministry of Home Affairs to all State Governments and Union Territories to prevent such violence.**

**To maintain communal harmony, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, advisories etc. from time to time on important developments having bearing on communal harmony. Also, the Central Government, on the requests of the States/Union Territories, sends Central Armed Police Forces, including the composite Rapid Action Force, created specially to deal with communal situations.**

**The Central Government issued revised Communal Harmony Guidelines in 2008, which inter-alia lay down standard operating procedures to be put in place to deal with the situations arising out of communal violence. They also delineate preventive and administrative measures to be taken to maintain communal harmony. These guidelines are reiterated while sending advisories by this Ministry.**

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